

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No. 01 /2024-2025 [(A.D (Establishment))]

Sealed Quotations are invited from the reputed firms/suppliers for supply of 40 pieces flag and flag cover in the name as “**JUDGE, HIGH COURT PATNA**” (sample copy enclosed herewith) for use of the Court.

| Sl. No. | Particulars | Specification | Requirement |
|---------|---|---|-------------|
| 1. | Flag - “ JUDGE, HIGH COURT PATNA ” | With embroidery work on woolen blue cloth (copy enclosed) Dimension (in mm) : 225 x 150 | 40 pcs |
| 2. | Flag Cover (white) | Rexine cloth (Synthetic leather) | 40 pcs |

The tender must reach this Court within 04 weeks from the date of display of this notice on the website of Patna High Court i.e. **up to 5 PM on 27.03.2025**. Quotations received after the stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: **"<https://patnahighcourt.gov.in>"**.

The tender must be submitted with samples of the flag along with its cover of the same dimension as mentioned above.

Documents required to be submitted along with bid :-

- (i) Proof of GST Registration Certificate.
- (ii) Copy of PAN Card.
- (iii) Copy of Income Tax Return for the last two years.

- (iv) The firm shall submit an affidavit to the effect that the firm has not been black listed/de-registered/barred by the Central/State Government/Society during their period of business.

Other Terms and Condition:-

1. All the Tender proposals will have to be submitted in hard copy with all the pages duly numbered and signed. Incomplete proposal(s) will summarily be rejected.
2. The rate quoted in tender should be inclusive of all taxes and other charges, if any. Further, rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected.
3. The articles to be supplied should be in good condition. Damaged article will not be accepted.
4. The defective items shall be replaced without any additional charge at the time of supply of the same.
5. The firm/supplier must be registered in area under Patna Municipal Corporation/nearest to Patna. Complete address of the same with Contact no. must be mentioned in quotation.
6. No advance payment shall be made. Payment will be made in account of the firm after due verification of items supplied.
7. The Court reserves the right to accept or reject any or all quotations without assigning any reason. Further, no correspondence in this regard will be entertained.
8. The bid will be accepted on the basis of quality and price of the articles.
9. The interested firms/bidders may submit their quotations in name of undersigned on the above terms and conditions on or before **27.03.2025 (Thursday) up to 5 P.M.** in the box kept outside the chambers of the Registrar (Establishment), Patna High Court, Patna, which is scheduled to be opened near the chambers of the undersigned on **28.03.2025 (Friday) at 12 P.M.** in

presence of all the bidders and authorized officials of the Patna High Court, Patna.

10. On the top of the Envelope, the **Tender no.** and "**Supply of Flag - Judge, High Court Patna**" shall be clearly mentioned.

**Address for submission of the Tender:- Ld. Registrar (Establishment).
Chambers, Patna High Court, Patna-800028.**

Date: 27.02.2025

27.02.25
**(Sushil Kumar)
Registrar (Establishment)
Patna High Court, Patna**

